

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27680/2018
(Arising out of impugned final judgment and order dated 09-02-2018
in RAMA No. 1/2016 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

KOTAK MAHINDRA BANK LIMITED

Respondent(s)

(MR. DEVADATT KAMAT, SR.ADV.(A.C.)

IA No. 133981/2018 - CONDONATION OF DELAY IN FILING)

IA No. 133982/2018 - EXEMPTION FROM FILING O.T.)

Date : 22-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. V. Shekhar, Sr. Adv.

Mr. Bhakti Vardhan Singh, AOR

Mr. Rajesh Kumar, Adv.

Mr. Soumyaranjan, Adv.

Mr. Shashank Shekhar, Adv.

Ms. Sheetal Rajput, Adv.

Mr. M. Yogesh Kanna, AOR

Mr. Aditya Bhat, Adv.

Mr. Javedur Rahman, Adv.

Mr. Ali Asghar Rahim, Adv.

For Respondent(s)

Mr. Mahesh Agarwal, Adv.

Mr. Apoorv Tiwari, Adv.

Mr. Paavan Awasthi, Adv.

Mr. Yojit Mehra, Adv.

Mr. Rajesh Kumar, Adv.

Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 28th January, 2020.

(MADHU BALA)
COURT MASTER (SH)

(BEENA JOLLY)
BRANCH OFFICER